

THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 03/AM14 HELD ON 23.04.2013 AT 11.30 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

|                          |          |
|--------------------------|----------|
| 1. Shri D.K. Singh       | Addl. DG |
| 2. Shri. V.K. Srivastava | Addl. DG |
| 3. Shri Mukesh Bhatnagar | Addl.DG  |
| 4. Shri L.B. Singhal     | Addl. DG |
| 5. Shri K.C. Raut        | Addl. DG |
| 6. Shri S.K. Samal       | Jt. DGFT |
| 7. Shri Hardeep Singh    | Jt.DGFT  |
| 8. Shri Jaikant Singh    | Jt. DGFT |
| 9. Shri Jaykaran Singh   | Jt. DGFT |
| 10. Shri S.K. Mohapatra  | DDG      |
| 11. Smt. Sonika Khattar  | FTDO     |

The decision taken on the individual cases are as under:-

**Case No.1. M/s Graphite India Limited, Bolangir.**

F.No. 01/60/162/36/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0910033597 dated 09.04.2008 for regularization.

After deliberating the case at length the following decisions were taken:

- i. Export made upto 30.11.2011 is regularized.
- ii. This is only for regularization and closure purpose.
- iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
- iv. This is also subject to the condition that the case has not been adjudicated.
- v. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

**(Action: RA, Hyderabad)**

**Case No.2. M/s Nico Extrusions Pvt. Ltd., Mumbai**

F.No. 01/60/162/17/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for extension of Advance Authorization No. 0310505764 dated 05.02.2009.

The committee deliberated the case at length and noted that by the time the factory was collapsed due to torrential rain, 30 months had already been elapsed from the date of issue of authorization. The committee also noted that the firm during this period imported almost full quantity and exported only 21%. Moreover, the applicant disclosed the date of closure of unit but did not mention the date of revival of unit. The committee therefore decided to reject the request.

**(Action RA: Mumbai-** If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

**Case No.3. M/s Arvind Pipes & Fittings Industries Pvt. Limited, Mumbai**

F.No. 01/60/162/22/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310564133 dated 11.03.2010.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended by 6 months from the date of endorsement or upto 31.10.2013, whichever is earlier.
- II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% within the valid EOP.
- IV. The applicant is advised to submit the license for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minute without waiting for the endorsement is done on the Authorisation.

**(Action: RA Mumbai/Applicant)**

**Case No.4. M/s Maruti Koatsu Cylinders Limited, Mumbai**

F.No. 01/60/162/37/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of DFIA No. 3410018500 dated 09.04.2007 for regularization purpose

After deliberating the case at length the following decisions were taken:

- i. Export made upto 30.04.2011 is regularized.
- ii. This is only for regularization and closure purpose.
- iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
- iv. This is also subject to the condition that the case has not been adjudicated.
- v. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

**(Action: RA, Vadodara)**

**Case No.5. M/s Oil Country Tubular Limited, Hyderabad.**

F.No. 01/60/162/35/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0910040252 dated 15.12.2009.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended for 6 months from the date of endorsement or upto 31.10.2013 whichever is earlier.
- II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% within the valid EOP.
- IV. The applicant is advised to submit the license for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorisation.

**(Action : RA Hyderabad/Applicant)**

**Case No.6. M/s Wockhardt Limited, Mumbai.**

F.No. 01/60/162/42/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310439955 dated 17.08.2007 for regularization purpose.

The case was placed before the Committee and after deliberating the case. It was noticed that the applicant has fulfilled 100% exports though outside the EOP. The following decisions were taken for regularization purpose.

- i) Export obligation period is extended by 6 months from the date of each consignment of import.
- ii) This is only for regularization and closure purpose.
- iii) This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP i.e. 31.7.2008 and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.

**(Action: RA, Mumbai)**

**Case No.7. M/s Haldia Petrochemicals Limited, Kolkata**

F.No. 01/60/162/34/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0210137455 dated 04.02.2010.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended by 6 months from the date of endorsement or upto 31.10.2013 whichever is earlier.
- II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

- III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% within the valid EOP.
- IV. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorisation.

**(Action: RA Kolkata/Applicant)**

**Case No.8. M/s Intas Pharmaceuticals Limited, Ahmedabad.**

F.No. 01/60/162/33/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0810099759 dated 26.05.2011 for regularization purpose

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 31.12.2012.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

**(Action: RA, Ahmedabad)**

**Case No.9. M/s Intas Pharmaceuticals Limited, Ahmedabad.**

F.No. 01/60/162/31/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0810098669 dated 28.04.2011 for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended from upto 30.11.2012.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- IV. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.
- V. PC-18 condition is waived on this export to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

**(Action : RA, Ahmedabad)**

**Case No.10. M/s Intas Pharmaceuticals Limited, Ahmedabad.**

F.No. 01/60/162/32/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0810100234 dated 07.06.2011 for regularization purpose

Subject: - Request for EOP extension of Advance Authorization No. 0610100234 dated 07.06.2011 for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 31.8.2012.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

**(Action: RA, Ahmedabad)**

**Case No.11. M/s Supermax Personal Care Pvt. Limited, Mumbai.**

F.No. 01/60/162/614/AM13/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension & revalidation of Advance Authorization No. 0310558930 dated 08.02.2010.

After deliberating the case at length, the committee noted that the request of the firm was rejected in PRC meeting held on 18.12.2012 due to low exports and also the firm did not submit the documents in support of the exports made. Now the firm has approached with supporting documents of the export made upto 89%. Therefore the following decisions were taken:

- I. The request for revalidation is rejected.
- II. Export obligation period is extended by 6 months from the date of endorsement or upto 31.10.2013 whichever is earlier.
- III. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- IV. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% (even on pro-rata basis) within the valid EOP.
- V. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization.

**(Action: RA Mumbai)**

**Case No.12. M/s Supreme Industries Limited, Mumbai.**

F.No. 01/60/162/18/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310547275 dated 25.11.2009

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended by 6 months from the date of endorsement or upto 31.10.2013 whichever is earlier.
- II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed

under para 4.1.6 of FTP.

- III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% exports (even if pro-rata) within the valid EOP.
- IV. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorisation.

**(Action: RA Mumbai/Applicant)**

**Case No.13. M/s SR Foils &Tissu Limited, New Delhi.**

F.No. 01/60/162/21/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0510260491 dated 15.03.2010

The committee noted that the applicant has imported goods around 88% but has not exported any goods within 36 months, hence the request is rejected. The applicant is directed to get their case regularized in terms of Para 4.28 of HBP.

(Action RA: CLA, New Delhi- If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

**Case No.14. M/s Glenmark Generics Limited, Mumbai.**

F.No. 01/60/162/41/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310593712 dated 24.09.2010 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 31.03.2012.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- IV. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007

**(Action: RA, Mumbai)**

**Case No.15. M/s Glenmark Generics Limited, Mumbai**

F.No. 01/60/162/40/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No.0310656746 dated 29.09.2011 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 30.11.2012.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- IV. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007

**(Action: RA, Mumbai)**

**Case No.16. M/s Glenmark Generics Limited, Mumbai**

F.No. 01/60/162/26/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310573102 dated 06.05.2010 for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 30.11.2011.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- IV. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007

**(Action: RA, Mumbai)**

**Case No.17. M/s Glenmark Generics Limited, Mumbai**

F.No. 01/60/162/38/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No.0310657422 dated 3.10.2011 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 30.11.2012.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- IV. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007

**(Action: RA, Mumbai)**

**Case No.18. M/s Glenmark Generics Limited, Mumbai**

F.No. 01/60/162/39/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No.0310584929 dated 26.7.2010 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 30.09.2011.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- IV. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007

**(Action: RA, Mumbai)**

**Case No.19. M/s PME Power Solutions India Limited, Noida**

F.No. 01/60/162/992/AM13/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for grant of EODC/No. Bond of Advance Authorization No. 0510304329 dated 30.9.2011 against shipping bills having no endorsement of Advance Authorization No. /File and date

The committee noted that neither the file number nor the advance authorization number or the date is endorsed in the shipping bill, hence the request can not be considered.

**(Action : RA, CLA New Delhi)**

**Case No.20. M/s PME Power Solutions India Limited, Noida**

F.No. 01/60/162/991/AM13/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for redemption of Advance Authorization No. 0510268017 dated 13.7.2010.

The committee noted that neither the file number nor the advance authorization number or the date is endorsed in the shipping bill, hence the request can not be considered.

**(Action : RA, CLA New Delhi)**

**Case No.21. M/s United Phosphorus Limited, Mumbai**

F.No. 01/60/162/14/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for clubbing of two Advance Authorization No. 0310497818 dated 15.12.2008 with 0310695358 dated 18.05.2012.

The Committee noted that the gap between the above two authorizations is substantial, therefore Committee did not agree to club these authorizations.

**Case No.22. M/s United Phosphorus Limited, Mumbai**

F.No. 01/60/162/16/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for clubbing of two Advance Authorization No. 0310302009 dated 11.11.2004 with 0310439311 dated 13.8.2007.

After deliberating the case at length and taking into consideration the facts of the case, the following decisions were taken:

- i) To allow clubbing of the above referred two Advance Authorizations.
- ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
- iii) RA may grant necessary extension in EO subject to composition fee @ 0.5% of FOB value of export made beyond the stipulated EOP for clubbing and regularization. RA is also directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
- iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

**(Action: RA, Mumbai)**

**Case No.23. M/s EDC Limited, Mumbai**

**Case No.23. M/s PDC Limited, Mumbai**

F.No. 01/60/162/879/AM12/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for clubbing of 2 Advance Authorizations No. 0310230090 dated 13.10.2003 (issued under PC-9 condition), 0310289131 dated 03.08.2004.

The committee deliberated the case at length and decided to reject the case as both the authorizations are issued in different conditions even though the import items are same goods imported from unregistered source can not be clubbed with goods imported from registered source. The applicant is therefore directed to regularize the case in terms of para 4.28 of HBP read with PC-18 dt. 30.10.2007.

**Case No.24. M/s Connect International Pvt. Limited, Noida**

F.No. 01/60/162/24/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request of clubbing of two Advance Authorizations No. 0510207080 dated 01.08.2007 with 0510255673 dated 05.01.2010.

The committee deliberated the case at length and noted that the firm has made exports beyond 48 months of the expiry of export obligation period against earliest authorization No. 0510207080 dated 01.08.2007 . Hence the request for clubbing is rejected. However, the applicant can approach the concerned RA in terms of Public Notice 2 dt. 18.4.2013 if meets the criteria provided therein.

**Case No.25. M/s KLJ Plasticizers Limited, New Delhi**

F.No. 01/60/162/28/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for clubbing of 2 Advance Authorizations No. 0510238756 dated 24.03.2009, 0510320660 dated 21.03.2012.

The committee deliberated the case at length and noted that exports made under Advance Authorization no. 0510238756 dated 24.03.2009 is almost 100% and last date of shipment is 20.7.2011. The validity of this authorization expired on 30.9.2011. The subsequent authorization no. 0510320660 dated 21.03.2012 is obtained on 21.3.2012 i.e. after expiry of first licence and imports were made without any exports. This proves that subsequent authorization was obtained with intention to surpass the revalidation of authorization provision. Actually this is the case of getting indirect revalidation of expired licence where imports could not be made within its validity.

The committee therefore decided to reject the request and directed him to get the case regularized in terms of Para 4.28 of HBP.

**(Action RA: CLA, New Delhi-** If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

**Case No.26. M/s Cadila Pharmaceuticals Limited, Ahmedabad**

F.No. 01/60/162/25/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for clubbing of two Advance Authorizations No. 0810096833 dated 03.03.2011 and 0810099915 dated 30.05.2011 issued under PC-9 condition for the purpose of regularization.

After deliberating the case in length, the following decisions were taken:

- i) To allow clubbing of 2 Advance Authorizations as referred above.
- ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
- iii) RA may grant necessary extension in EO in advance authorization no. 0810096833 dated 03.03.2011 with the stipulated composition fee for clubbing and regularization but not exceeding 18 months from the date of first import. RA may examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
- iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

**(Action: RA, Ahmedabad)**

**Case No.27. M/s Aurochem Pharmaceuticals Pvt. Limited, Mumbai**

F.No. 01/60/162/1048/AM13/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310408437 dated 16.11.2006 issued under PC-9 conditions for regularization purpose.

Deferred for re-examination on file.

**Case No.28. M/s Vrijesh Natural Fibre & Fabric (I) Pvt. Limited, Mumbai**

F.No. 01/60/162/30/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for revalidation of Advance Authorization No. 0310576639 dated 31.05.2010.

The justification and reasoning cited by the applicant is not acceptable to the committee as the authorization was valid for import upto 30 months and for that no BRC was required. The committee, therefore, rejected the request

**Case No.29. M/s Sanofi India Limited, Mumbai**

F.No. 01/60/162/19/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for revalidation of Advance Authorization No.; 0310600055 dated 03.11.2010

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

**Case No.30. M/s Murlidhar Ratanlal Exports Limited, Kolkata**

F.No. 01/91/180/1573/AM11/PC3

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for revalidation of 5 Authorizations under Target Plus Scheme.

1. 0210126799 dated 21.05.2009

0210126801 dated 21.05.2009

0210126802 dated 21.05.2009

0210126803 dated 21.05.2009

0210126804 dated 21.05.2009.

The Committee noted that under Target Plus Scheme, scrips were valid for import upto 24 months. Further revalidation was allowed in terms of Public Notice 113 dt. 19.2.2008 subject to submission of application within 2 months from the date of expiry. Hence no merit to consider request beyond expiry of 2 months.

**Case No.31. M/s Bhart Industries, Gurdaspur**

F.No. 01/92/180/221/AM13/PC.VI

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request of M/s Bharat Industries for refund of TED even where ab-initio exemption was there.

The case was discussed in length. The committee noted that supply of goods to project authority under (International Competitive Bidding) ICB contract is ab-initio exempted from payment of Terminal Excise Duty in terms of para 8.3(c) of FTP read with Excise Notification no. 6/2006-Central Excise dt. 1.3.2006. Therefore there may not be case of refund of TED from DGFT. The committee therefore decided to reject the request. However, the applicant may approach the concerned Excise Authority for claiming refund of amount paid erroneously.

**Case No.32. M/s Hindustan Zinc Limited, Udaipur**

F.No. 01/89/180/67/AM-09/PC-2(A)/Pt.II

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for policy relaxation for import of underground mining equipments.

The committee considered and granted approval for relaxation of the provisions of Import Licensing Note No. 2(II) (b) & (c) of Chapter 87 of ITC(HS) for import of 4 nos. of new underground mining equipments.

**Case No.33. M/s Garware Wall Ropes Limited, Pune.**

F.No. 01/60/162/355/AM10/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for revalidation & Pro-rata enhancement in import quantity and CIF value for Advance Authorization no. 3110024851 dt. 04.05.2006.

Deferred for obtaining report from RLA with regard to revalidation of the license.

**(Action : RA, Pune** to explain whether it was mistake on their part and reason there of if any.)

**Case No.34. M/s Indorama Synthetics (India) Limited, Nagpur**

F.No. 01/60/162/54/AM14/EFGC (PRC)

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for EOP extension and revalidation of three Advance Authorizations No. 1110021215 dated 20.10.2009, 1110021433 dated 15.12.2009, 1110021473 dated 22.12.2009.

After deliberating the case in length the following decisions were taken:

- I. The request for further revalidation of authorization is rejected
- II. Export obligation period is extended by 6 months from the date of endorsement or upto 31.10.2013 whichever is earlier in respect of advance authorization no. 1110021433 dated 15.12.2009.
- III. The request of EOP extension in Advance Authorization no. 1110021215 dated 20.10.2009 and 1110021473 dated 22.12.2009 is rejected
- IV. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- V. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% (even on pro-rata basis) within the valid EOP.
- VI. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization.
- VII. The applicant is hereby directed to get the remaining two authorizations (under para III
- VIII. above) regularized in terms of para 4.28 of HBP.

**(Action : RA Bhopal)**

**Case No.35. M/s Kapil Modi, New Delhi**

F.No. 01/53/8/235/AM11/K-13/IC

PRC Meeting No. 03/AM14 dated: 23.04.2013

Subject: - Request for Grant of 2<sup>nd</sup> revalidation of import license no. 0550001980 dt. 4.10.2010 in relaxation of Para 2.13 of HBP. Vol.-I.

The committee considered the request and granted approval of 2<sup>nd</sup> revalidation of import licences No. 0550001980 dt. 4.10.2010 for 6 months from the date of endorsement or upto 31.10.2013 for import of live animal (Horse).

{{Action : Jt. DG(HS)}}

### Case No. 36 Reference received from Norms Committees

F.No.

Subject:- PRC condoned delay in filing representation beyond 4 months for consideration by NC in following cases.

#### Norms Committee-VI

| Name of the firm                 | Advance Authorization No. & Date | Meeting No.                 | Present Status |
|----------------------------------|----------------------------------|-----------------------------|----------------|
| M/s. Himalaya International Ltd. | 0510207305 dated 07.08.2007      | M. 40/13 held on 21.03.2013 | Approved       |

#### Norms Committee-I

| Sl No. | Name of the firm                                                         | Adv. Authorization. No.  | M. No. & Date              | Date of communication of earlier decision | Representation submitted on | Present status |
|--------|--------------------------------------------------------------------------|--------------------------|----------------------------|-------------------------------------------|-----------------------------|----------------|
| 1.     | Bharat Heavy Electricals Ltd., Bhopal<br>F.No.01/80/050/00677/AM11/DES-I | 1110023053 dt.27.08.2010 | 07/12 dt.28.06.2011        | 29.08.2011                                | 18.05.2012                  | Approved       |
| 2.     | M/s. Larsen & Toubro Ltd., Mumbai<br>F.No.01/80/050/00823/AM12/DES-I     | 0310564122 dt.11.03.2010 | NC No. 04/12 dt.17.05.2011 | 04.07.2011                                | 11.01.2013                  | Approved       |
| 3.     | Bharat Heavy Electricals Ltd., Bhopal                                    | 1110021254 dt.11.11.2009 | 27/11 dt.05.10.2010        | 09.12.2010                                | 17.08.2012                  | Approved       |

|    |                                                                                 |                                                                                                                        |                        |            |            |          |
|----|---------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------|------------------------|------------|------------|----------|
|    | F.No.01/80/050/00573/AM10/DES-I                                                 |                                                                                                                        |                        |            |            |          |
| 4. | Bharat Heavy Electricals Ltd.,<br>Bhopal<br><br>F.No.01/80/050/01779/AM09/DES-I | 1110019584<br>dt.10.02.2009                                                                                            | 18/11<br>dt.12.10.2010 | 10.12.2010 | 17.08.2012 | Approved |
| 5. | Timken India Ltd., Kolkata<br><br>F.No.01/80/050/01530/AM09/DES-I               | Modify /<br>ratification of<br>Norms in 52<br>Advance<br>Authorizations<br>obtained under<br>Para 4.7 of HBP<br>Vol.-I | 45/10<br>dt.03.02.2009 | 20.04.2010 | 29.08.2012 | Approved |

The Committee ended with the Vote of Thanks to the Chair.

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